

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17.03.2021 at 2.00 P.M  
THROUGH VIDEO CONFERENCING

---

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

---

IA/MA/IBA/TCP/TCA/CP/CA No : CP/13/CHE/2021  
NAME OF PETITIONER : Mr V R Rajagopalan  
M/s Fragrant Farms & Exports Pvt Ltd  
NAME OF RESPONDENT : RoC, Chennai  
SECTION : Sec 252(3) Of CA 2013

---

**ORDER**

Learned Counsel for Petitioner Mr. P. James Victor Rajkumar is present through video conferencing platform.

Upon notice, the office of the ROC is represented by Mr. K. Nikhil, AROC, who submits that the reply / observations of the RoC has been filed on 20.01.2021. However, Learned Counsel for the Petitioner represents that a copy of the same has not been made available to the Petitioner. In the circumstances, we direct the office of the RoC to make it available in the e-copy mode to the Learned Counsel for the Petitioner within a period of three days from today.

Further, we direct the Petitioner to serve a copy of this Application along with the annexure duly furnished to the Income Tax Department viz., the jurisdictional income tax office having assessment jurisdiction over the Company which has been struck off clearly indicating the PAN number of the said Company within a period of one week from today. The Income Tax to respond within two weeks thereafter.

Post this matter on **21.04.2021**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

ghk